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क्रिसका जहां पर फैल्योर होगा वहां उसकी क्राड़ा कायेगा। तो क्या यह संभव है, क्या इस पर मंत्री महोदय बतार्टेंगे कि क्या स्थिति ==हैं?

श्री भागवत हा 'श्राजाव' : यह ठीक है जैसा माननीय सदस्य ने कहा कि हमारा इस सम्पूर्ण खाद्य नीति में पुरक रोल है। किस प्रकार से निर्धारित करते हैं यह मैंने कहा है बीर फिर दोहराना चाहता हूं कि: बह इस स्रकार निर्भर करती है। हर महीने चुंकि वह संभव नहीं है, जिस तरह श्रन्न की उप-लब्धि हमारे पास में है, जिस तरह राज्यों के पंस अपनी उपलब्धि है, श्रतः इनको देख इसरको कोई लम्बे अर्थ में पुरे साल को लिये कोई राष्ट्रीय मत बनावार निर्धारित विद्या जाये यह संभव नहीं है। एडवाइजरी अमेटी में जहां हम सारे खाद्य मंती रहते हैं, मैं भी रहता हं इन बातों ५र विचार हम्रा था। लेकिन इतने वर्षों से जो चली हा रही नीति है, करने की, वह यह है कि हम हर महीने राज्य सरकार की मांगों को देखकर यह वि-चार करते हैं कि क्या हमारे पास स्वयं प्रो-क्योरमेंट का, जो राज्य सरकारों ने खद दिया है हम घटा-बढ़ा नहीं सकते हैं, श्रगर कोई नीति धने मो उसके लिये घटाने-बढाने का प्रोपोजल होना चाहिये क्योंनिः प्रोक्योरमेंट शो साल में एक बार होता है, यो इस कठिनाई को देखते हुए राज्य सरकार के पास स्वयं क्या है ग्रीर साधारणतया, उदा-हरण के लिये मान लीजिये कि कभी 12 परसेंट प्रोक्योर मेंट हुआ, कभी 13 परसेंट मोक्यारमें ट हमा तो इस तरह प्रोक्योरमेंट होता है, टाटल गेहें स्वीर चीवल को मिलाकर हीं। इसके देखते हुये हुए महीने में, तीनों बातों को ध्यान में रखते हये एलाटमेंट करने हैं। यह संभव नहीं है कि हम इस संबंध में कोई दूसरी नीति अस्तियोग करें, बंना पाएं। राज्य सरवारों से भी राय ली गयी है, उनकी भी इस सम्बन्ध में कठिनाई है, जो स्वयं इस --काम को करते हैं वे भी नहीं बता सकते हैं।

इसलिये अभी को नीति है चन नहीं है यह नीति. सफल रही है और इसको चलने देना चाहिये।

MR. DEPUTY CHAIRMAN: Next question.

SHRI GHULAM RASOOL. MATTO: Sir, on a point of order. Have youg&t powers to change "Kar" into "Matto"? The second question is in the name ol Ghulam Rasool Kar. He is not here. Have you got powers to change "Kar" into "Matto"?

MR. DEPUTY CHAIRMAN: Please sit down. Next question.

\*242. [The questionnair (Shri Ghula tn Rasool Kar) was absent. For ans-loer vide col. 57-68 infra].

## . Weigh Bridges at Railway Stations .

- \*243. DR. (SHRIMATI NAJMA HEPTULLA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether weigh bridges have been installed at various railway stations to assess the loaded /unloaded quantity of coal;
- (b) if so, what are the names of the stations where these have been installed; and
- (c) if answer to part (a) above be the negative, what are the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) to (c) A statement is laid on the Table of Sabha.

## Statement

- (a) Yes, Sir. Weigh bridges have been provided at major railway stations keeping in view the nature and quantum of traffic handled at those stations and the operational feasibility for weighment.
- (b) Requisite information is. given In the Annexure,
  - (c) Does not arise.

## Annexure

Names of Stations where weigh bridges have been provided

- 1. Wadi Bander
- 2. Byculla
- 3. Sion

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- 4. Kalyan
- 5. Neral
- 6. Pune
- 7. Ahmedanagar
- 8. Manmad
- 9. Bhusawal
- 10. Khandwa
- 11. Itarsi
- 12. Nagpur
- 13. Junnar Deo
- 14. Wardha
- 15. Jabalpur
- 16. New Katni Jn.
- 17. Jhansi
- 18. Gwalior
- 19. Dholpur
- 20. Bhopal
- 21. Belanganj
- 22. Karloras
- 23. Tantpur
- 24. Dhond
- 25. Kurduwadi
- 26. Latur
- 27. Miraj 28. Solapur
- 29. Shahabad
- 30. Andal
- 31. Asansol
- 32. Sitarampur
- 33. Barakar
- 34. Kusunda
- 35. Katrasgarh
- 36. Pathardih
- 37. Phusro
- 38. Patratu
- 39. Ray
- 40. Rajhara
- 41. Giridih
- 42. Jamsar
- 43. Rewari
- 44. Delhi-Sarai Rohilla
- 45. Bareilly . 46. Shahjahanpur
- 47. Moradabad
- 48. Najibabad.
- 49. Laksar Jn.

- 50. Dehradun
- 51. Khurja City
- 52. Hapur
- 53. Chandausi
- 54. Badwasi
- 55. Gotan
- 56. Mandor
- 57. Makrana
- 58. Bhagat-Ki-Kothi
- 59. Fedusar
- 60. Rai-ka-bagh
- 61. Mirzapur
- 62. Naini
- 63. Allahabad
- 64. Kanpur Central Goods Shed
- 65. Juhi Marshalling Yard
- 66. Etawah
- 67. Shikohabad
- 68. Hathras Qilah
- 69. Aligarh Jn.
- 70. Farrukhabad
- 71. Lucknow
- 72. Varanasi
- 73. Faizabad
- 74. Viyas Nagar
- 75. Shahganj
- 76. Ludhiana
- 77. Pathankot
- 78. Amritsar
- 79. Jammu Tawi
- 80. Khanalampura
- 81. Jagadhari
- 82. Delhi Cantt.
- 83. Ambala Cantt.
- 84. Kalka
- 85. Simia
- 86. New Delhi
- 87. Ghaziabad
- 88. Tuglakabad
- 89. Bhatinda
- 90. Delhi Subzimandi
- 91. Meerut City
- 92. Lalgarh
- 93. Kasganj
- 94. Kashipur
- 95. Lalkua
- 96. Tanakpur
- 97. Pilibhit
- 98. Mailani
- 99. Dudwa
- 100. Anandnagar
- Narkatiaganj 102. Katihar (MG)
- 103. New Jalpaiguri (BG)
- 104. New Gauhati (MG)

39	Oral Answers [	RAJYA SAB	HA] to Questions 40
405.	Lumding (MG)	1 1	160. Jolarpettai
406	Tinsukia (MG)		161. Mådras Beach
	Simaluguri (MG)		162. Madras Egmore
	Ledo (MG)		163. Tambaram
	Naginimora (MG)	1	164. Chengalpattu
	Badarpur Jn.		165. Cochin Harbour Terminus
	Bargolai		166. Ernakulam Goods
	Salem Jn.		167. Trichur
	Salem Market		168. Vijayawada (South & North)
	Mettur Dam		169. Nellore
	Erode Jn.		170. Tenali
	Mettupalayam (BG & MG)		171. Nidadayolu
	Coimbatore	41	172. Rajahmundry
	Palghat Jn.		173. Samalkot
	. Palghat Town (BG & MG)	1 1	174. Tadepalli
	Shoranur	1 1	175, Guntur (BG & MG)
	Nilambur Road		176. Nadikude
	Ferok	- 1	177. Nandyal
	Kallayi		178. Betamcheria
	Calicut	1	179. Macheria
	Valapattanam	1	180. Kolhapur (Gur Market)
126.	Tiruchirappalli (BG & MG)	1	181. Miraj (MG)
	Thanjavur	1	182. Londa
¥28.	Thiruvarur	4	183. Castle Rock
129.	Villupuram Goods	1	184. Alnavar
£30.	Cuddalore Wharf	i	185. Hubli
¥31.	Cuddalore Traffic Yard		186. Gadag
¥32.	Mayiladuturai (Mayuram)		187. Bagalkot
133.	Tiruvannamalai		188. Yeshwantnagar
134.	Pollachi	1	189. Samehalli
435.	Dindigul		190. Sundaram Benchi Siding
136.	Madurai		191. Hospet (MG)
137.	Virudhunagar		192. Kariganuru
	Karaikkudi	1	193. Bellary
139.	Shencottai		194. Doranakal
	Tuticorin		195. Secunderabad (BG & MG)
	Bangalore City (MG)		196. Tandur
	Yeswantpur	1	197. Kazipet
	Bangalore Cantt.	1	198. Kacheguda
	Daiyyappanahalli		199. Puma
	Mysore		200. Jalna
	Ashokapuram		201. Renigunta
	Arsikere		202. Guntakal (BG & MG)
	Bhadravati		203. Raichur
	Shimoga Town Chikjajur		204. Pakala 205. Dharamavaram
	Harihar	e final	206. Shojudih
	Salt Cotaurs		207. Bhaga
	Royapuram		208. Mohuda
	Koyapuram Korukkupet Goods		209. Radhanagar
	Tondiarpet Marshalling Yard		210. Chaurashi
	Pattabiram Military Siding	1	211. Gorumahisani
157	Arakkonam		212. Birmitrapur
	Ranipet		213. Dangoaposi
	Katpadi		214. Barajamda
	( ( , , , , , , , , , , , , , , , , , ,		zamani jaman

- 215. Badampahar
- 216. Shahdol
- 217. Manendragarh
- 218. Bilaspur
- 219. Bhilai
- 220. Gobarwahi
- 221. Gondia
- 222. Khirsadeh
- 223. Motibagh
- 224. Talcher
- 225. Khurda Road
- 226. Garividi
- 227. Chipurupalli
- 228. Banspani
- 229. Barbil
- 230. Bondamunda
- 231. Gua
- 232. Jharsuguda
- 233. Shalimar
- 234. Kharagpur
- 235. Dalbhumgarh
- 236. Rupsa
- 237. Itwari
- 238. Adra
- 239. Howbagh
- 240. Raipw
- 241. Nanoharpur
- 242. Bombay (Carnac Bridge)
- 243. Bandra Marshalling Yard
- 244. Surat
- 245. Asarav Jn. (BG & MG)
- 246. Ankleshwar (BG)
- 247. Vadodara
- 248. Bharuch
- 249. Chhofa Udaipur
- 250. Pratapnagar
- 251. Anand
- 252. Bhilwara
- 253. Ratlam Jn. (BG & MG)
- 254. Indore (MG)
- 255. Ujjain
- 256. Jaipur Jo.
- 257. Sikka
- 258. Jamnagar
- 259. Bhavnagar Terminus,
- 260. Ranavav
- 261. Porbandar
- 262. Kandla Port
- 263. Kandariya
- 264 Gandhidham
- 265, Kota Junction
- 266 . Valsad
- $267\ .\ Nandurbar$
- 268 Khambhat
- 269., VTramgam

- 270. Kosamba Junction
- 271. Godhara Juncion
- 272. Dabhoi
- 273. Bodeli
- 274. Dhrangadhra
- 275. Sabarmati Jn.
- 276. Shivrojpur
- 277. Dahed
- 278. Veemuch
- 279. Chittaurgarh
- 280. Nimbabera
- 281. Sawaimadhopur
- 282. Shamgarh
- 283. Idgah (Agra Jn.)
- 284. Bayana Jn.
- 285. Morthala.
- 286. Ajmer Jn.
- 287. Abu Road.
- 288. Mavli Jin.
- 289. Bandikui
- 290. Okha
- 291. Morbi
- 292. Makansar
- 293. Mahesana Jn.
- 293. Ivianesana Jii.
- 294. Himmatnagar295. Bhavnagar Docks
- 296. Botad Jn.
- 297. Rajula
- 298. JetaJsar
- 299. Mahuva
- 300. Gop
- 301. Veranal Docks
- 302. Junagarh Jn.
- 303. Vriddhalhalam
- 304. Bangarapet.

DR. (SHRIMATI) NAJM\ HEPTULLA: Sir, I have got the statement. It is a very long list: about 304 weigh bridges have been mentierved in *it*. May I ask the hon. Railway Minister to tell us how many of the\*<sup>3</sup> are in working condition, specially-in the area where loading and unloa¹ of coal is taking place?

SHRI A. B. A. GHANI KE CHOUDHURY: It is pr?sumed most of them are working and hov many of them are not working. ] we have a provision ior replaces of weigh bridges. Wherever there constant complaint of its being JJCJ-operational the railways have tal a policy decision that the old \yef^b bridges should be replaced by  $c \color{orange}{c}$ 

•»ue weigh bridges and not by mecnanical weigh bridges, and this policy will obviously go a long way in satisfying the, users.

DR. (SHRIMATI) NAJMA HEP-TULLA: I appreciate the honourable Railway Minister's reply that they are /ling to replace the mechanical weigh ilges with electronic weigh bridges. My specific question is regarding the loading and unloading of ooal, because there is a lot of mfsharidlhiS of coal

the places where it is loaded and unloaded and it is being reported in the newspapers. I have a newspaper report here but I do not wan\* to take time of the Hou» reading the -port buj it says that, lot of coal pili'erred or theft of coal is taking -iace al the places of loading and

oading of coal—the railway stations, the sidings, wherever coal is stocked. Has the honourable Railway Minister any information whether

re has been a demand Irom those 'i-eas for replacement of the machanic ;1 weigh bridges by electronic weigh i [es?

SHR1 A. B. A. GHANI KHAN LOUDHURY: Weigh) bridges have by the railway at n provided •major stations in accordance with the tature and volume of traffic handled !hem. I have given the names of ose stations. There are complaints i 1 respect of coal from Ihe consignees r.ii they are not getting whal they What [3 tlie actual hould get. The actual practice in tse of bagged consignments of stanrd weigh! is that the weight of the msignmen't can be ascertained by just weighing a few bags on a weighing scale and computing ihe entire consignment on that basis. This is what normally done. But if bemafide ntions lack, then this practice may ate doubts and misgivings in which e weigh bridges seem to be very essary af all stations that is at the <2gular loading stations, not at every station because otherwise it will he costly and alafo unnecessary. 'Both the railways as well as the consignees must insist that the infra\* structure has to be built. In the case of bulk commodities like coal, ore, the freight charges are levied on the carrying capacity of the wagons and load lines are marked on the wagons to indicate the height up to which loading has to be done. In the case of liquids in bulk dipstick measurements are taken and the weight of the consignment is arrived at with reference to the calibration chart supplied to the station. There tg a limit in each wagon and it is loaded up to that. Then we presume that loading is done up to the capacity ol the particular wagon. That is how normally loading is done. But where there is a weigh bridge ly the weigh bridge operates and there is no complaint. - But I do igree with the honourable Member and 1 admit that I have received some complaints. We look into the complaints and sometimes there is a complaint which is quite correct and sometimes there is a complaint which is not correct. The difficulty arises when loading is done and after loading the coal in that particular station, the carriages or the wagons are left for sometime during this time anti-social elements away some coal. We have our railway protection force to prevent that. Sometimes the result is not achieved as you want it. That is the basic difficulty.

DR. (SHRIMATI) NAJMA HEP-TULLA: The capacity of eich 'coal wagon, as I understand it, is about 22 tonnes. My question basically is not about pilferage after coal is loaded into the wagon. My complaint is that sometimes it is half loaded or the loading is only to the extent of one-quarter of the wagon and, as a result, Rs. 340 crores worth of coal is not supplied to those who have purchased coal. Is it not the responsibility of the Railways to see that loading is done properly?

SHRI A. B. A. GHANI KHAN CHOUDHURY: Mr. Deputy Chairman, I have never received such complaints. The complaint is that it is 5

per cent less or 10 per cent less and I have explained why it is 5 per cent less or 10 per cent less. I am trying to have some sort of arrangement to prevent even this. But if on both sides there is no bonaf.de intention to cooperate and find out a solution to this problem solution cannot be found. Weighing machines alone wiH not solve the difficulty.

Oral Aiu-wem

SHRI M. P. KAUSHIK: As far as coal is concerned, the complaint, is that at the loading point it is underweighed. Most of the coal comes to Ihe North from Bihar, formerly  $i_n$ iviogulsarai they used fo weigh each on and the Railways used to certtftl that such andl such is the weight of the coal in n particular wagon. In different marshalling yards there is provision for weighing. Are the railways doing this job at pit-heads alsto? Wh^ should the consumer suffer, I do not understand. The responsibility is either with the Railways or with the coal authorities.

SHRI A. B. A. GHANI KHAN CHOUDHURY: Wherever there is a weight bridge we take the weighment ind there is no such complaint As I have said, thei'e are 190 stations where coal is loaded. In every pithead there is no weighing machine. We are trying to have as many ss possible. The Railways have to have weigh bridges for .the satisfaction of the consignees in checking the weight declared and loaded by the consigners. There were complaints from the users that they were getting less coal and they were paying more. Maybe in transit there are some pilferages by anti-social elements. I quite appreciate that. But sometime ! have even deputed officers from the Coal Department I have deputed officers from the Railways to see whether the loading is O. K. or not und we have joint reports on this and the joint reports -Iell us that in most cases things are all right. But I do agree thai certain things may take place in transit and certain pilferages-or anti-social activities may take place. Their complant is that tive per cent is less or fiu\*~ per cent is less and, Sir, as I have laformed the House, we are looking into the latter and we are trying to find out. But, sir, those complaints are not very many also. So, we will look into this

SHRI VITHALBHAI MOTIRAM PATEL; Sir, the honourable Minister says that he has not received any complaints. But I can give him a particular example. The Gujarat Chamber of Commerce and Industry submitted a memorandum to the Railway Minister saying that they are receiving coal weighing about 17 or 48 tonnes instead of 57 tonnes, 'out they have to pay in full the coal price and also the freight. Therefore, I would like to know whether the honourable Minister will consider their request for the refund of the money which they have paid for the coal which is less, that is, eight tonnes or nine tonnes or ten tonnes and also the freight charges which they have paid. Will they refund them the money?

SHRI A. B. A. GHANI KHAN CHOUDHURY: Mr. Deputy Chairmar^ Sir, as I have .said, we have received\* the complaint and from Gujarat als©, Sir. some business people saw me in this connection and I told them ttffft wo have to find out as to who is to J»e blamed. If the fault is with the Railways, then, weli we certainly will have to refund the money. But, if the fault is not with the Railway, what can be done? You see, there a?.f two parties and one party is loan' the coal and we insist' that from the side of the Coal Department the loading should be clone up to this, and if. they load it like this, then as I have said, something called transit difficulty may be there. Now, we are looking into those transit difficulties also. Tf it is found that it is due to the negligence of ihe Railways, well, we will have to do something like refunding the money and all that. That I will look into. But.,

MR. DEPUTY CHAIRMAN That i all right. You have replied. . MTS. Usha Malhotra.

- SHRIMATI USHA MALHOTRA: Sir, I would like to know from the honourable Minister whether serious efforts have been made to identify the problems because, Sir, as I see it, there should be some sort of a record which should be maintained by the railway authorities when the loading is done. If your officers go and conduct some inquiry, it should be on the basis of some records. Now, what do the records reveal? I would like to know from the Minister whether such records will be maintained and the inquiries wiH be conducted on the basis ot those records because then he would be able to identify the problems on the spot also. You cannot just beat about the bush saying that you do not know whether it is here or somewhere else, whether it is due to pilferage or whether it is due to some anti-social elements trying to pilfer some quantity of the coal. We have to see what we load and, after that, it is the responsibility of the Railways and, afterwards, it is a matter between the police and the Railways and then,we can make efforts to improve the services1. Is the Minister aware ol this and what will he do to take care of the problem?

Oral Answers

SHRI A. B. A. GHANI KHAN CHOUDHURY: Mr. Deputy Chairman, Sir, we have identified what the difficulties are and it is not that we have not identified. As have suggested, number one, there are the transit difficulties. You see, some mafia gangesters are always there and it is very difficult to protect against pilferages against these mafia gangsters. If you have any idea of the coalfields, you will understand what a mafia gang is for example, Dhanbad. It is an impossible situation there, you see, and you cannot shoot everybody. That is something of an abnormal situation there

SHRI PRAVATHANENI UPENDRA: It means the law and order situation in Bihar has broken down.

SHRI A. B. A. GHANI KHAN CHOUDHURY: Anyway I quite appreciate. ...

SHRI PARAVATHANENI UPEN-DRA: Then dismiss the Bihar Govem-

SHRI A. B. A. GHANI K.&AN CHOUDHURY: ...the concern of the honourable Member Jmd I assure her that we are acquain. problems and we are trying to tackle the problems. But the problem is not an easy one.

MR. DEPUTY CHAIRMAN-. Yes, Ouestion No. 244.

## Adulteration of food-stuffs

- \*244. PROF. B. RAMACHANDRA. RAO: WiH the Minister of HEALTH AND FAMILY WELFARE be p!->xsed to state:
- (a) whether Government are aware of wide-spread adulteration of Eixwi stuffs which is largely responsibly far the ill-health of the people;
- (b) whether Government are als» aware that certain factories are manufacturing line grains of sana for purpose of adulteration in rice; and
- (c) if so, what measures are proposed to be taken Io. give pun to these offenders?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (MISS KUMUDBEN M. JOSHI): (a) The Government are seized of the problem of adulteration of food stuffs.

- (b) and (c) No information is jvailuMe about factories manufacturing fine grains of sand for adulteration o\* rice. However, persons manufacturing, selling, storing and distributing articles of food containing inorganic foreign matter including sand, gravel, dirt, pebbles, stones, lumps of earth, clay and mud and not conforming "Io the standards under the PFA Ac\*, are liable for punishment under the provisions of the PFA Act.
- PROF. B. RAMACHANDRA SAO: Mr. Deputy Chairman, Sir, you are aware that most of the health problems in our country are due. io water